(b) if so, whether any action is being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) Does not arise.

Agreement with US for global trade pact

1894. SHRI D. RAJA:

SHRI M. P. ACHUTHAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether it is a fact that India and USA have agreed to pave the way for global trade pact after US agreed to accommodate India's concern over food security, during upcoming general council meeting of WTO; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) At the Ninth Ministerial Conference of the World Trade Organization (WTO) held in Bali during 3-7 December, 2013, Ministerial Decisions were taken on various issues including Trade Facilitation, agricultural trade rules and others relating to development and Least Developed Countries. Subsequently, India decided not to join the consensus in the WTO on the implementation of the Trade Facilitation Agreement till its concerns relating to the implementation of other Bali Ministerial Decisions, in particular, the Decision on Public Stockholding for Food Security Purposes, were addressed.

India and the United States of America, thereafter, resolved their differences in the matter, paving the way for talks to proceed in the WTO. On 27 November, 2014, the General Council of the WTO adopted Decisions on Public Stockholding for Food Security Purposes, the Trade Facilitation Agreement and Post Bali Work. The Decision on Public Stockholding for Food Security Purposes makes it clear that a mechanism, under which WTO Members will not challenge the public stockholding programmes of developing country members for food security purposes, in relation to certain obligations under the WTO Agreement on Agriculture, will remain in place in perpetuity until a permanent solution regarding this issue has been agreed and adopted. The Decision also includes a commitment to find a permanent solution on public stockholding for food security purposes by 31 December, 2015 on a best endeavour basis through an intensified programme of work.

This development will enable talks in the WTO to proceed for the full implementation of the Doha Development Agenda, including all elements of the Bali package.

Violation of Ancient Monuments and Archaeological Sites and Remains Act at Sarnath

1895. SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

Will the Minister of CULTURE be pleased to state:

- (a) the reasons why FIR has been filed in only one case, so far, in cases of violation of Ancient Monuments and Archaeological Sites and Remains Act at Sarnath:
- (b) whether ASI has moved to court under Section 156(3) of IPC in the cases wherein FIR has not been registered in spite of complaints by ASI;
 - (c) if so, the case-wise and date-wise details thereof;
 - (d) if not, the reasons for saving the guilty by ASI; and
- (e) by when ASI would move Court to secure instructions from court for filing FIR?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The field office of Archaeological Survey of India at Sarnath has requested to the local police to lodge FIRs against those unauthorized constructors who have carried out illegal constructions within the prohibited and regulated area of monuments at Sarnath.

- (b) No, Sir.
- (c) Does not arise.
- (d) and (e) As per the statutory provisions the Archaeological Survey of India is bound to approach the District Authority for removal of unathorised constructions in the prohibited and regulated areas. Effective cooperation of the District Administration is essential for the implementation of provisions of Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act, 2010 and Rules, 2011. All actions are taken as per provisions of the above Act whenever violation of the Act is noticed. However, a Committee under the Chairmanship of Chief Secretary has been suggested with local Archaeology Officer as a Member to deal with all such cases.